

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 09.01.2020

Coram:

SH. B. S. V. PRAKASH
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Jasmeet Singh, Mr. Saif Ali &

Mr. Pushendra S. Bhadoriya, Advs.

For the Respondent

Mr. Atul Sharma, Mr. Sharthak Sharma & Mr. Nitesh Jain, Advs.

Mr. Shivaan Gupta, Adv.

ORDER

CA-2588(PB)/2019

List for arguments on 04.02.2020.

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(B. S. V. PRAKASH KUMAR)
ACTG PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)